

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:3857
ANSWERED ON:27.04.2012
DISCREPANCY IN INCREMENT QUESTION
Patasani Dr. (Prof.) Prasanna Kumar

Will the Minister of FINANCE be pleased to state:

- (a) whether Central Government employees retiring on 30th June do not get the financial benefit of annual increment while those retiring on 31st July get the annual increment as per the Sixth Pay Commission's recommendation and if so, the reaction of the Government thereto;
- (b) whether Government proposes to grant pro rata increment to retiring employees as per the completed number of months in the retiring year and if so, the details thereof;
- (c) whether Government is considering this case positively and propose to implement it w.e.f. 1.1.2006 to benefit all the retired and retiring employees; and
- (d) if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA)

- (a): As per Rule 10 of CCS(RP) Rules, 2008, there is a uniform date of annual increment of Government employees viz. 1st July of every year. Therefore, to be eligible for the annual increment, an employee should be serving on 1st July.
- (b) & (c): No Sir.
- (d): Does not arise in view of (a) above.